

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

M.A. No.2177 of 1995
O.A. No. 2154 of 1994

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New Delhi, dated the 29th February, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Tiloki Nath Pathak,
S/o Shri Sambhu Dutt,
R/o B-3/G, Khichripur,
New Delhi-110092. APPLICANT

(By Advocate: Shri Ashish Kalia)

VERSUS

1. Union of India through
the Secretary,
Dept. of Telecom.,
Govt. of India,
Sanchar Bhawan,
New Delhi.
2. The Telecom. Div. Engineer,
A.E. - T, Gonda,
Uttar Pradesh.
3. The Divl. Engineer (Telecom),
Nainital Division,
Sub-Division Pithoragarh,
Haldwani,
Uttar Pradesh. RESPONDENTS

(By Advocate: None appeared)

ORDER (Oral)

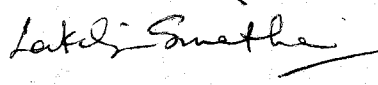
BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

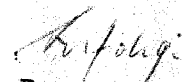
We note that the service of notice on
MA-2177 of 1995 has been ^{effected} ~~served~~ on Divl.
Engineer (Telecom.), Nainital Division,
Sub-Div. Pithoragarh, U.P. In spite of the
fact, ^{that} ~~that~~ none has appeared on behalf of that
Respondents No.3 either in person or through
counsel.

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2. Shri A. Kalia states that this O.A. may be disposed of with a direction to the Respondents to consider his representation dated 15.11.93 within a specified period in accordance with extant rules on the subject.

3. We dispose of this O.A. with a direction to the Respondents No.3 to dispose of the applicant's representation dated 15.11.93 in accordance with extant rules/instructions on the subject, within three months from the date of receipt of a copy of this judgment. No costs.


(LAKSHMI SWAMINATHAN)
Member (J)


(S.R. ADIGE)
Member (A)

/GK/